

30/100

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH
GUWAHATI-05

(DESTRUCTION OF RECORD RULES, 1990)

INDEX

O.A/T.A No. 333/02.....
R.A/C.P No.....
E.P/M.A No.....

1. Orders Sheet. O.A-333/02 Pg. 1 to 3
2. Judgment/Order dtd. 11/07/2003 Pg. 1 to 2 Disposed
3. Judgment & Order dtd..... Received from H.C/Supreme Court
4. O.A..... 333/02 Pg. 1 to 9
5. E.P/M.P..... NIL Pg. to
6. R.A/C.P..... NIL Pg. to
7. W.S..... Respondents Pg. 1 to 8
8. Rejoinder..... Pg. to
9. Reply..... Pg. to
10. Any other Papers..... Pg. to
11. Memo of Appearance.....
12. Additional Affidavit.....
13. Written Arguments.....
14. Amendment Reply by Respondents.....
15. Amendment Reply filed by the Applicant.....
16. Counter Reply.....

SECTION OFFICER (Judl.)

(SEE RULE -4)

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH
GUWAHATI

ORDER SHEET

Original Application No : 333 / 02
Misc. Petition No. _____ /
Contempt Petition No. _____ /
Review Application No. _____ /

Applicant (s) Angim. Das

-V_S-

Respondent (s) H. O. T. Team

Advocate for the Applicant (s) Mr. S. Ali, Mrs. K. Chetri, Miss Rakhi Patel

Advocate for the Respondent(s) Case

Notes of the Registry	Date	Order of the Tribunal
Case No. 18-10 Time for hearing y.d. 10/11/02 Dated 8/10/02 <i>Dy. Registrar</i>	11.10.02	Heard learned counsel for the parties. Issue notice of motion. Returnable by four weeks. List on 22.11.02 for Admission.
along with Takers clips Notice sent yet served on Respondents to S. S. Seine Chit Pari 8/10/02	1m	<i>ICU</i> Member
	22.11.02	Mr. M. Chanda learned counsel prays for adjournment on behalf of Mr. S. Ali learned counsel for the applicant. Prayer is allowed List on 29.11.02 for Admission.
	1m	<i>ICU</i> Member
	29.11.02	Office to report on service. List on 18.12.02 for Admission.
	1m	Vice-Chairman
	8/12	No representation. List on 6/12/2003. <i>6/12/2003</i>

2
Suits Received. Notice
prepared and sent to
D/Ls for issuing the
Petitioners No 1 to 4
by Regd. A.D.

11/11/02

DINo 31061509

Dtd 15/11/02.

6.1.2003

The applicant has filed additional affidavit today. Mr. S. Sarma, learned counsel appearing for the respondents submits that he will be filing reply within a fortnight.

List the matter for admission and disposal on 31.1.2003.

① Service Report are
still awaited.

Par
bb

33
17.12.02

6.1.2003

None appears for the applicant.

List the matter on 31.1.2003 for admission

Member

ICU Shriv
Member

bb

31.1.2003

Heard Mr. A. Deb Roy, learned
counsel for the respondents.

The application is admitted. Call
for the records.

List again on 28.2.2003 for
orders.

Vice-Chairman

No. written statement
has been filed.

mb

28.2.2003

Put up the matter again on 28.3.2003
enabling the respondents to file written
statement.

Vice-Chairman

bb

28.3.2003

None appears from the applicant. On
the prayer of Mr. A. Deb Roy, learned Sr.
C.G.S.C. for the respondents further four
weeks time is allowed to the respondents
to file written statement. List on
2.5.2003 for orders.

Vice-Chairman

mb

33
2.5.03

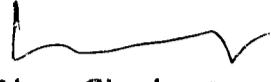
No. written statement
has been filed.

2.5.2003 Put up again on 30.5.2003 to enable the respondents to obtain necessary instructions on the matter.

No. written statement has been filed.

29.5.03

mb


Vice-Chairman

30.5.2003 Put up again on 6.6.2003 to enable the respondents to file written statement.

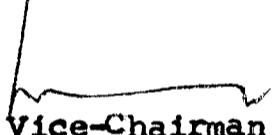
No. written statement has been filed.

30.5.03

mb


Vice-Chairman

6.6.2003 Written statement has been filed. The case may now ^{be} listed for hearing on 11.7.2003. The applicant may file rejoinder, if any, within two weeks from today.


Vice-Chairman

mb

11.7.2003 Heard counsel for the parties. Hearing concluded. Judgment delivered in open Court, kept in separate sheets.

The application is disposed of in terms of the order. No costs.

18.7.03
No rejoinder has been filed.
by the respondents.

Abi

bb


Vice-Chairman

No rejoinder has been filed.

21.7.03

16.7.2003
Copy of the Judgment has been sent to the Office for returning the case to the applicant as well as to the P.C.S.C. for the Respondents.

Abi

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

O.A. / XXX. No. . . . 333 of 2002.

DATE OF DECISION 11.7.2003.....
..... OF JAIL

Shri Arjun Das APPLICANT(S).

Mr. S. Ali, Mrs. K. Chettri & Ms. R. Pathak. ADVOCATE FOR THE
APPLICANT(S).

- VERSUS -

Union of India & Others. RESPONDENT(S).

Mr. A. Deb Roy, Sr. C.G.S.C. ADVOCATE FOR THE
RESPONDENT(S).

THE HON'BLE MR JUSTICE D.N.CHOWDHURY, VICE CHAIRMAN.

THE HON'BLE

1. Whether Reporters of local papers may be allowed to see the judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the judgment ?
4. Whether the judgment is to be circulated to the other Benches ?

Judgment delivered by Ho'ble Vice-Chairman.



V

CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI BENCH.

Original Application No. 333 of 2002.

Date of Order : This the 11th Day of July, 2003.

THE HON'BLE MR JUSTICE D.N.CHOWDHURY, VICE CHAIRMAN.

Shri Arjun Das
C/o Executive Engineer, (Electrical)
Central Public Works Department
Agartala.

..... Applicant.

By Mr.S.Ali, Sr.Advocate & Mrs.K.Chetri & Ms.R.Pathak.

- Versus -

1. Union of India
Represented by the Secretary
Govt. of India
Public Works Department
New Delhi.

2. The Chief Engineer, CPWD
Calcutta, Nizam Palace
234/4 AGC Bose Road.

3. The Superintending Engineer (Coordination)
Calcutta, Nizam Palace, CPWD
Calcutta.

4. The Executive Engineer, (Electrical)
Silchar SCED, CPWD, Mela Road
Silchar.

.... Respondents.

By Mr.A.Deb Roy, Sr..C.G.S.C.

O R D E R

CHOWDHURY,J.(V.C.):

The issue relates to transfer and posting. While the applicant was working as Mazdoor in the CSD department, Narengi, he was rendered surplus and released from CSD on 16.4.1997. As per the Govt. policy the applicant was reemployed in the CPWD as Peon against existing vacancy and he was posted at Agartala/^{Central Electrical} Sub-Division No.1, CPWD vide memo No.9(2)/SCED/97/13 dated 16.4.1997. The applicant submitted representation before the authority for posting at Guwahati on domestic ground. Admittedly, the said application was forwarded to the SE, Co-ordination Circle, EZ, CPWD, Calcutta by GCEC vide memo No.131/9(2)/GCEC/2002 dated 23.4.2002. The respondents in its written statement also asserted that SE, Co-ordination is the competent authority.

Since the representation was forwarded to SE Co-ordination, the SE co-ordination, who is impleaded as respondent No.3 is duty bound to consider the same and pass appropriate order. No justifiable ground is so far furnished as to why the said representation was not disposed of.

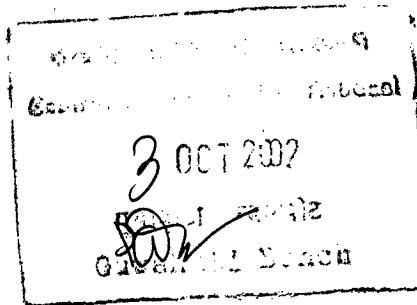
Upon hearing Mr.S.Ali, learned Sr. counsel for the applicant and also Mr.A.Deb Roy, learned Sr.C.G.S.C. I am of the opinion that ends of justice will be met, if a direction is issued to the respondent No.3 to look into the matter and consider the representation and pass a reasoned order as per law. Accordingly the respondents are directed to look into the matter and consider the representation of the applicant and pass an appropriate order as expeditiously as possible preferably within a period of one month from the date of receipt of the order.

Subject to the observations made above, the application stands disposed of.

There shall, however, be no order as to costs.

(D.N.CHOWDHURY)
VICE CHAIRMAN

bb



Arujun Das

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL GAUHATI BENCH
AT GUWAHATI.

O.A. No. 333 /2002.

Sri Arujun Das Applicant.

-VRS-

The State of India & Ors Respondents.

I N D E X

<u>Sl. No.</u>	<u>Particulars</u>	<u>Pages</u>
1	Original application	- 1 to 7
2	Annexure-1	- 8
3	Annexure-1(1)	

Filed by:-

Rakhi Pathak
Advocate.

3/10/02.

Filed by the petitioner
Through me.
Rakhi Pathak
Advocate
3/10/02.

Arjun Das

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL GAUHATI BENCH
AT GUWAHATI.

O.A. No. 2002.

(AN application under section 19 of the Central
Administrative Tribunal Act, 1985).

-Inbetween-

Sri Arjun Das Applicant.

-VRS-

The Union of India & Ors Respondents.

1. PARTICULARS OF THE APPLICANT :-

Shri Arjun Das,

C/o Executive Engineer, (Electrical),

Central Public Works Department,

Silchar-2. Agartala.

2. PARTICULARS OF THE RESPONDENTS :-

1. Union of India, represented by the Secretary,
Govt. of India, Public Works Department, New
Delhi.

2. The Chief Engineer, CPWD, Calcutta, Nizam
Palace, 234/4 AGC Bose Road.

3. The Superintending Engineer(Coordination),
Calcutta, Nizam Palace, CPWD, Calcutta.

4. The Executive Engineer, (Electrical),
Silchar SCED, CPWD, Mela Road, Silchar.

3. PARTICULARS OF THE ORDER AGAINST WHICH THIS APPLICATION
IS MADE :-

That there is no specific order against which

this application is made but this application has been made against non transfer of the applicant who is the Grade-IV employee serving at Agartala since 1985 though his tenure is 2 years in North Eastern Region at a place of posting.

4. JURISDICTION :-

The applicant declares that this application is within the jurisdiction of this Hon'ble Central Administrative Tribunal.

5. LIMITATION :-

The application is made within the time limit as prescribed under section 21 of the Central Administrative Tribunal Act, 1985.

6. FACTS OF THE CASE :-

6.1. That your applicant is an Indian citizen and as such he is entitled to all the rights and privileges guaranteed under the constitution of India and other laws framed thereunder.

6.2. That your applicant was initially appointed as Mazdoor and was posted at Maker under Canteen Store Depot at Narengi.

6.3. That subsequently after rendering his service for long years he was illegally treated as Surplus on 21.1.97 and he was released from CSD Depot on 16.4.97 At present he is serving as Peon in the CPWD, Electrical under Agartala Sub-Division No.1 at Gandhigaon, Tripura West.

11
of 3/2002

6.4. That against the retrenchment order issued by the CSD the applicant filed O.A. No.246/1997 before this Hon'ble Tribunal and the Hon'ble Tribunal dismissed the application as submitted by his counsel.

6.5. That the applicant submitted a representation to the Executive Engineer, Electrical, CPWD, SCED, Agartala, Silchar on 23.2.2002 through proper channel for transferring him to Guwahati and the Assistant Executive Engineer (Ele) ACESD ~~EEEEE~~ CPWD, Gandhigram, Agartala vide his letter No. 1(12)/ACESD/20021/325 dated 23.2.2002 sent his representation to the appropriate authority for his transfer from Agartala/Silchar to Guwahati.

Annexure-1 is the forwarding letter dated 23.2.02 issued by the Assistant Engineer (Ele), ACESD-1, CPWD, Gandhigram, Agartala to the Executive Engineer(Ele), SCED, CPWD, Silchar-2, Agartala.

Annexure-1(1) is the photocopy of the representation dated 22.3.2002 submitted by the applicant.

6.6. That the representation at Annexure-1 ~~has~~ has already been forwarded by the Executive Engineer(Ele) CPWD, Silchar to the transferring authority at Calcutta, Nizam Palace but uptill now his representation has not been considered by the authority and as a result your application is suffering a lot.

6.7. That your applicant originally hails from Bihar and he was posted at Narengi, Guwahati as Mazdoor by the CSD Department and after his retrenchment he was posted as Peon under Executive Engineer (Ele) CPWD, Silchar on 16.4.97.

6.8. That your applicant is not a man of good health and he is suffering from a lot for his ~~some~~ sickness and other enriched difficulties and as such his transfer to Guwahati is most essential to maintain himself as well as his contact family members at Bihar.

6.9. That normally the tenure of IV grade employee at one place is only 2 years but he is serving at Agartala since 1997 i.e. about 7 years there and inspite of representation submitted by the applicant through proper channel the higher authority viz the Chief Engineer and Superintending Engineer have not taken steps to transfer the applicant from Agartala to Guwahati and hence he is compelled to file this application before the Hon'ble Tribunal for proper direction.

6.10. That your applicant is aged about 48 years and he needs his family to look after his health. That apart he has got 7(seven) family members at Bihar and he is to contact with his family members frequently and it is not possible to go Bihar even once in a year because it is a poor salary, so it is necessary to transfer the applicant as he is ~~existing~~ staying at Agartala for more than his tenure of 2 years.

7. GROUND FOR RELIEF WITH LEGAL PROVISIONS:-

7.1. For that your applicant having staying at Agartala for more 7 years than his tenure of 2 years, so it is a fit case for transrering him to Guwahati CPWD.

7.2. For that the applicant is alone there at Agartala leaving his family at Bihar and it is also not possible to his part to make visit family members at Bihar due to his poor ~~fix~~ salary.

7.3. For that similarly situated persons have already been transferred and posted to their choice place but ~~has not yet been~~ applicant's case ~~is~~ not considered by the respondents though he has filed representation to the higher authority through proper channel.

7.4. For that considering the facts and circumstances of the case it is a fit case for transferring the applicant by the respondents to Guwahati.

8. DETAILS OF REMEDIES EXHAUSTED :-

That the applicant sent representation to the Higher authority to transfer the applicant from Agartala/Silchar to Guwahati but upto now nothing has been done by the authority and hence this application before this Hon'ble Tribunal.

9. MATTERS NOT PREVIOUSLY FILED OR PENDING WITH ANY COURT OR TRIBUNAL

No case before the Hon'ble Tribunal or any Court is pending in any Court or Tribunal.

10. RELIEF SOUGHT FOR :-

In view facts and circumstances narrated above the applicant prays for the following reliefs:-

- i) Respondents may be directed to transfer the applicant from Agartala/Silchar to the Office of the

Contd.....6

- 6 -

S. J. Doss

Superintending Engineer, CPWD at Guwahati.

ii) Any other relief/reliefs sought for/entitled to the applicant may be granted.

11. DETAILS OF POSTAL ORDER:-

1. No. of Postal Order :- 76575382

2. Date :- 3.10.02

3. Value :- Rs. 50/-

4. Name of Post Office:-

5. Payable at Guwahati.

12. ENCLOSURE :-

as per Index.

Arjun Das

- 7 -

VERIFICATION

I, Shri Arjun Das, aged about 53 years, Son of Jagdeo Das, at present working in the office of the Executive Engineer (Electrical), Central Public Works Department, Silchar-2, do hereby solemnly affirm and verify the statements made in paragraphs 6.1, 6.2, 6.3 6.5, 6.6, 6.7, 6.8, 6.9, 6.10 are true to my knowledge and those made in paragraphs 6.4, 8, 9.

being matters of records are true to my information derived therefrom which I believe to be true and therests are my humble submissions made before this Hon'ble Tribunal. And I have not suppressed any materials facts in this case.

And I sign this verification on this the 29th day of September, 2002 at Guwahati.


Signature.

W
ANNEXOR E-1

GOVT. OF INDIA
CPWD.

No. 1(12)/ACESD/20021/325 dated 23.2.2002.

To,

The Ex. Engineer(Elect)
SCED, CPWD, Silchar-2.

Sub:- Representation of Sri Arjun Das, Peon,
for his transfer to Guwahati.

Please find enclosed herewith a self-explanatory
representation of Sri Arjun Das, Peon of this Sub-Division for
his transfer to Guwahati from Agartala.

His case of transfer may please be considered
sympathetically and to substitute may be posted in his
place.

Enclo:- Representation in
duplicate.

Sd/- Illegible,
Assistant Engineer
ACESD-I, CPWD, Gandhigram
Agartala.

Attested by
Rakhi Bhattab.
(Subscript)
3/10/02.

To,

ANNEXURE 1(1)

The Executive Engineer(Electrical)
C. P. W. D., Agartala.

THROUGH PROPER CHANNEL.

Sir,

Most respectfully I beg to make following representation for favourable consideration and favourable orders:

1. That I was a staff of Canteen Store Department of the Government of India and was posted in an office at Narengi, Tinali.
2. That it was contended that I have been found surplus and so I was sought to be transferred and absorbed in some other departments of the Government of India and accordingly I was transferred and absorbed under your kind disposal being a surplus staff of the Canteen and Store Department.
3. That since my absorption in the C. P. W. D. I have been posted at Gandhigram, Agartala and serving as Peon since 1997 but here at Agartala my health condition is deteriorated because of the climates of Agartala does not suit me. That apart, my family members are residing at my native residence in Bihar and it is not possible for me to bring my family members at Agartala.
4. That from Guwahati I could somehow manage to keep contact with my family members and occasionally I could visit my family members also but from here at Agartala, a remotest part of the country, it has become next to impossible on my part to go and see my family members.
5. That all these have a telling effect on my health and mental condition and in fact I am suffering from serious type of mental depression because of the incongenial atmosphere.
6. That my survival depends now in the eventually of my transfer and posting at Guwahati, preferably in the office

Attended by
Rakhi Pithé
3/10/02

- 2 -

of the C.P.W.D.(Electrical), near to Narangi, Guwahati.

7. That I pray for humanitarian consideration, particularly of the fact that I never visited this part of the country and I have no friends and relatives here.

I would, therefore, most fervently request to kindly take my pitiable plight into kind consideration and pass orders transferring and posting me to Guwahati, for which act of kindness, I shall remain ever grateful.

Yours faithfully,

Sd/- ARJUN Das,
Peon,

Agartala Central Electrical
Sub-Division No.1,
C.P.W.D., Agartala.

Dated, Agartala,
the 22nd March, 2002.

Attested by
Rakhi Bhattacharya
Advocate
3/10/02

-11- Set-# 1

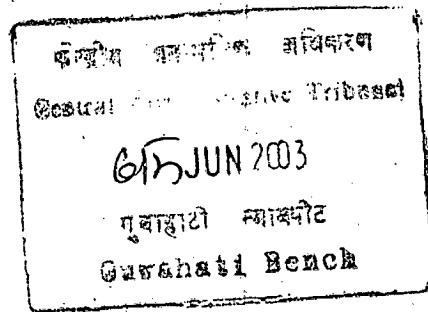
IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH : GUWAHATI

In the matter of
OA No 333 of 02

Sri Arjun Das

-Vs-

Union of India & Others



Written Statement

4/6/03
Filed by
(A. DEB HOY)
Sr. C. V.
C. A. T., Guwahati Bench

1. That with regard to the Statement made in para 3 of the application, the respondents beg to state that the facts mentioned are not correct. The applicant on being declared surplus by the Canteen Stores Department(CSD) Bombay was redeployed in CPWD(Region 'B')as peon vide Superintending Engineer, Co-ordination Circle(EZ), CPWD, Kolkata office order No.21(9)Peon/SE(C)/EZ/Cal/55 dated 20-1-97. The applicant had joined the office of Executive Engineer(E),Silchar Central Electrical Division on 15-4-97(Forenoon) vide office memo No.9(2)/SCED/97/13 dated 16-4-97 and posted to Agartala Central Electrical Sub-Division-I, Agartala. Since then the applicant is posted at Agartala. The applicant is not serving at Agartala since 1985, as mentioned in his application. The tenure of group 'D' staff appointed in CPWD region 'B' is not 2 years. This may kindly be kept on record (Copies annexed and marked as Annexure-I and Annexure-II)
2. That the respondent have no comments to the statements made in paragraph 4, 5 , 6.1 & 6.2 of the application.
3. That with regard to statement made in paragraph 6.3 of the application, the respondent beg to state that the applicant was declared surplus by CSD, Bombay and vide Min. of Labour(DGE&T) Gr.D Surplus Cell, New Delhi letter No.DGET-2(6)/95.S.Cell dated 14-05-96 redeployed in CPWD as peon against existing vacancy vide SE, Co-ordination Circle, EZ, CPWD, Kolkata office order No.21(9)/Peon/SE(C)/EZ/Cal/55 dated 20-01-97(copy annexed and marked as annexure-I). The applicant joined as Peon on 15-04-97 (FN) and posted to Agartala Central Electrical Sub-Division I, CPWD vide EE(E), SCED, CPWD, Silchar letter No.9(2)/SCED/97/13 dated 16-04-97(Copy annexed and marked as Annexure-II)
4. That the respondent have no comments to the statements made in paragraph 6.4 and of 6.5 of the application.

- 12 -

5. That with regard to statement made in paragraph 6.6 of the application, the respondent beg to state that the applicant's application for transfer to Guwahati was forwarded to SE, Co-ordination Circle, EZ, CPWD, Calcutta by the office of SE, GCEC vide letter No.131/9(2)/GCEC/2002 dated 23-04-2002 since SE, Co-ordination Circle, EZ, CPWD, Calcutta is the competent authority to order transfer in the instant Case. (copy annexed and marked as annexure-III)
6. That the respondent have no comments to the statements made in paragraph 6.7 of the application.
7. That with regard to the statement made in para 6.8 of the application, the respondent beg to state that the applicant has not furnished any documentary proof in support of his illness. More so, the family members of the applicant are at Bihar and as such, he may have requested for his transfer from Agartala to Bihar for his better health as well his contacts with family members.
8. The statement made in paragraph 6.9 of the application is not correct in totality. The respondent beg to state that the tenure of 2 years is not applicable in case of group 'D' staff appointed/redeployed in CPWD region 'B'. The representation of the applicant dated 22-3-2002 had been forwarded to the Superintending Engineer, Co-ordination Circle(EZ), CPWD, Kolkata by EE(E)P&A, GCEC, Guwahati vide No.131/9(2)/GCEC/2002 dated 23-4-2002(as per Annexure-III)
9. That the respondent have no comments to the statements made in para 6.10 of the applicant. "However the applicant himself has stated that he needs his family to look after his health. That apart, he has got seven family members at Bihar and he is to contact his family members frequently and it is not possible to go Bihar even once in a year because it is a poor salary". The applicant may apply for his transfer from Agartala to Bihar if the reasons stated by him in the application are about health and family look after as per statement made in para 6.7, 6.8, 6.10 and 7.2 of the application.
10. That with regard to statement made in paragraph 7.1 of the application, the respondent beg to state that the tenure of 2 years is not applicable in case of Group 'D' staff appointed/redeployed in CPWD region 'B'.
11. That the respondent have no comments to the statements made in paragraph 7.2 and 7.3 of the application.

12. That with regard to Statement made in para 7.4 of the application, the respondents beg to state that the comments at sl. No.8 , 9 & 10 above may kindly be referred to. The same have not been repeated here for the sake of brevity.
13. That with regard to statement made in para 8 of the application, the respondent beg to state that the applicant made an application for transfer to Guwahati which was wrongly addressed to the Executive Engineer(Electrical), CPWD, Agartala as there is no such post exists in Agartala. However, the applicant's application for transfer was forwarded to the SE, Co-ordination Circle, EZ, CPWD, Calcutta by GCEC vide letter No.131/9(2)/GCEC/2002 dated 23-04-2002(copy annexed and marked as Annexure-III)since SE, Co-ordination Circle, EZ, CPWD, Calcutta is the competent authority to order transfer in the instant case.
14. That the respondent have no comments to the statement made in paragraph 9 and 10 of the application.
15. That with regard to Statement made in para 10 of the application, the respondents beg to state that in the light of comments at Sl. No.8,9,10 & 12 , the application may be dismissed.

VERIFICATION

I, Ujjal Mitra, Executive Engineer(Electrical), Silchar Central Electrical Division, CPWD, Malugram, Mela Road, Silchar-2 being authorised, do hereby solemnly affirm and state that the statements made in paragraphs 1,3,7,8,9,13..... are true to my knowledge and in paragraphs 2,4,5,6,10,11,12,14,15 are true to my information. I have not suppressed any material fact.

And I sign this verification on this the 29 day of

May 2003.

Ujjal Mitra
Executive Engineer (E.I)
Silchar Central Division
C. P. W. D. Silchar-2

(5)

Annexure I 15-

GOVERNMENT OF INDIA
CENTRAL PUBLIC WORKS DEPARTMENT

(9)/Peon/SE(c)/EZ/Cal/55

Dated : 20/1/97.

OFFICE ORDER

As per direction of Director of Employment Exchange Ministry of Labour (DGE&T), Gr. 'D', Surplus Cell, New Delhi issued vide his letter No. DGET-2(1)-96-S, Cell dated 14.5.96, DGET-2(6)/95-S, Cell dated 14.5.96, No. DGET-2(3)/94-S, Cell 1st File dated 14.5.96 & DGET-2(4)/94-S, Cell dated 14.5.96 surplus staffs previously working under M.C.E.F., Calcutta, Canteen Stores Department, Bombay the following persons are hereby redeployed in CPWD (Region-B) as Peon on the terms and Condition given below :

Terms and Condition

(i) The surplus staffs of M.C.E.F., Calcutta, Canteen Stores Department, Bombay are re-deployed in CPWD in the post of peon as a fresh entrant and they will not claim any seniority in the grade of peon in CPWD for the past services rendered by them in M.C.E.F. and Canteen Stores Department. Their seniority in the post of peon will be reckoned from the date of they actually join in CPWD.

(ii) Scale of Pay Rs. 750-12-870-EB-14-940/- plus usual allowances as admissible to the Central Govt. servant.

(iii) The benefit of past service rendered in M.C.E.F. and Canteen Stores Department have however be admissible for protection of last pay drawn, carry forward of leave and pensionary benefits.

(iv) The Employee(s) is/entitled the joining pay time pay and transfer TA as admissible under rules (M.H.A. O.M. No. 1/8/87 -CS-III dated 7-7-1967).

As per provision of the scheme of redeployment of surplus staff the officials are permitted to carry their own pay scale as personal to them in the scale of pay of Rs. 750-940/-.

Consequent on above following transfer and posting are hereby ordered with immediate effect.

Sl. No.	Name	From	To	Remarks
---------	------	------	----	---------

1.	Sri Gambhir Monger, M.C.E.F., Naib Subedar	Calcutta	Coochbehar Central Circle, CPWD, Coochbehar.	Existing vacancy
2.	Sri Panchanan Singha, -do- Havildar		Malda Central Division-I, CPWD, Malda.	- do -

Contd.... P/2.

OFFICE
BY

01/02/97

10/01/97

23
3. Sri Bijoy Prasad Khan, MCEF, Cal.
Havilder Balurghat
Central
Division-I,
C.P.W.D.,
Balurghat.

4. Sri Arjun Das, Canteen Silchar
S/C-Marker Stores Central -do-
Department, Electrical
Bombay. Division,
C.P.W.D.,
Silchar.

Copy to : -
Superintending Engineer
Coordination Circle(EZ)
C.P.W.D., Calcutta-20.

1. The Director of Employment Exchange, M/o Labour(DGE&T),
2/A/3, Asaf Ali Road, Kundan Mansion, New Delhi-2. This has a
reference to his letter numbers mentioned above.

2. The Dy. Commandant, MCEF, 58/1 Kankurgachi 2nd lane, Cal-54.

3. The Supdg. Engineer, Coochbehar Central Circle, C.P.W.D.,
Coochbehar.

Speed post 4. The General Manager, Canteen Stores Department, Min of
Defence, 119 Maharsi Karvey Road, Bombay-20.

5. The Supdg. Engineer, Malda Central Circle, CPWD, Malda.

6. The Supdg. Engineer, Siliguri Central Circle-II, C.P.W.D.,
Siliguri.

7. The Supdg. Engineer, Guwahati Central Electrical Circle,
C.P.W.D., Guwahati.

8. The Ex. Engineer, Coochbehar Central Division-II, CPWD,
Coochbehar.

9. The Ex. Engineer, Malda Central Division-I, CPWD, Malda.

10. The Ex. Engineer, Silchar Central Electrical Division,
CPWD, Silchar.

11. Person concerned.

12. The Ex. Engineer, BCD-I/Balurghat.

SUPERINTENDING ENGINEER(COORD)/EZ/CAL.

17/01

12/1

GOVERNMENT OF INDIA
CENTRAL PUBLIC WORKS DEPARTMENT

SCED/97/13

Dt. 16/4/97

OFFICE MEMO

In pursuance of Superintending Engineer, Co-ordination Circle(EZ), C.P.W.D., Calcutta-20's Office order No. 21(9)/Peon/SE(C)/EZ/Gal/55 dtd. 20-1-97 and Manager, Canteen Stores Department, Guwahati-27's relieve order No. NGD/EST/71/548 dtd. 14-3-97, Shri Arjun Das, Marker has joined this Division as Peon on 15-4-97(FN) and posted to Agartala Central Elect. Sub-Divn. No.I, C.P.W.D., Agartala.

[Signature]
Executive Engineer(El.),
Silchar Central Elect. Division,
C.P.W.D., Silchar-2.

Copy to:-

1. The Superintending Engineer, Co-ordination Circle(EZ), C.P.W.D., Calcutta-20.
2. The Superintending Engineer(E), Guwahati Central Elect. Circle, C.P.W.D., Guwahati-21.
3. The Manager, Canteen Stores Deptt., C.S.D.Depot, Narangi, P.O. Satgaon, Guwahati-781027. S/Book, P/File and L.P.C. of Sri Arjun Das may be sent to this office immediately.
4. The Asstt. Engineer, Agartala Central Elect. Sub-Divn. No. I, C.P.W.D., Gandhigram, Agartala for information.
5. The Cashier / SCED/Silchar-2.
6. Sri Arjun Das, Peon.
7. Personal file of Sri Arjun Das, Peon.
8. S/Book of Sri Arjun Das, Peon

[Signature]
EXECUTIVE ENGINEER(EL.).

[Signature]
A/16-04-97.

8
Annexure-III 17-
Government of India
Central Public Works Department

Date: 23/04/2002

No.: 131/19(2)/GCEC/2002

To
The Superintending Engineer (Co-Ord)
Co-Ordination Circle (EZ)
CPWD, Kolkata-20

Subject: Representation of Sri Arjun Das, Peon from Agartala to Guwahati.

Enclosed please find herewith a self explanatory representation received from Sri Arjun Das, Peon attached to Agartala Central Electrical Sub-Division-I, CPWD, Agartala under Silchar Central Electrical Division, CPWD, Silchar for transfer from Agartala to Guwahati for taking necessary action at your end. Though the representation was addressed to this office but Superintending Engineer (Co-Ord) is the competent authority for transfer of group 'D' staff as such the representation is forwarded to your office for taking further necessary action.

Ends- As above

Executive Engineer (E) P&A
Guwahati Central Electrical Circle
CPWD, Guwahati-21

Copy to:-

1. The Executive Engineer (E), Silchar Central Electrical Division, CPWD, Silchar for information w.r.t. his letter No. 9 (2)/02/SCED/487 dated 25/03/2002.
2. Sri Arjun Das, Peon through Assistant Engineer (E), Agartala Central Electrical Sub-Division-I, CPWD, Agartala.

EXECUTIVE ENGINEER (E) P&A

O/P

Silchar Central Electrical Circle
C. P. W. D., Silchar